

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 304

IA-1432/2022 IA-82/2022

In

IB-1348(ND)/2019

IN THE MATTER OF:

M/s. Nisus Finance & Investment Managers LLP & Anr.....**APPLICANT/PETITIONER**

Vs

M/s. Earthcon Universal Infratech Pvt. Ltd.

.....**RESPONDENT**

SECTION

U/s 7 of IBC, 2016

Order delivered on 04.01.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Anit Dutt, Adv. Tenzen Tashi Negi in IA-1432 & IA-82.

For the RP : Mr. Rishabh Jain, Advocate.

ORDER

IA-82/2022 & IA-1432/2022:-

One week time granted to the Respondent to file reply affidavit. The Applicant shall file rejoinder affidavit, if any, within three days thereafter.

List the matter on **16.01.2024**.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)